t [THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

Written Answers

(b) A crash programme for water supply in rural areas in the country has been launched this year as a Central scheme under which 100 per cent grant assistance will be provided to State Governments for providing, in the first instance, safe drinking water to problem villages, where the source of water is more than 1 6 kilometers away or where waterborne diseases like cholera, etc. are endemic or where toxic impurities like iron, chlorides and flurodies are dissolved in water. This is in addition to the funds which had already been provided in the State Sector of the Fifth Five Year Plan under the Minimum Needs Programme for rural water supply.

A sum of Rs. 40.00 crores has been provided in the current year's budget for rural water supply schemes under the Central Sector. Central assistance will be given to States in respect of those rural water supply schemes which are approved by the Central Government for execution under the Central Sector programme.]

Revision of procedure regarding Allotment of Flats by DDA

171. SHRI SAWAI SINGH SISODIA: .SHRIMATI LAKSHMI KUMARI CHUNDAWAT: SHRI PRAKASH MEH-ROTRA:

Will the Minister of WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION be pleased, to state:

(a) whether it is a fact that	the
Delhi Development Authority	has
recently revised the procedure	for
allotment of residential flats; and	

(b) if so, what are the details thereof?

f[] English translation.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND RE-HABILITATION (SHRI SIKANDAR BAKHT): (a) and (b) Yes, Sir. The Housing Committee has taken the following decisions recently:—

(i) In each complex, 50 per cent of the houses be disposed of on payment of full price and the remaining 50 per cent of the flats be disposed of on hire-purchase basis;

(ii) Those getting flats on hire-purchase will pay 50 per cent of the cost of the flat on allotment (this amount includes the amount paid at the time of registration). The LIG allottees will pay the balance amount in monthly instalments over a period of 10 years. Those belonging to MIG will pay the balance in monthly instalments over a period of 7 years. The Janata flat allottees will however, pay 30 per cent of the cost at the time of allotment and the balance in monthly instalments spread-over a period of 15 years. All these instalments will be recovered with the usual interest.

(iii) 2 months' time will be given from the date of specific draw of those who intend to pay the full price.

(iv) The applications from persons already registered for full payment will be catered to on the basis indicated at (i) above. Fresh applications be invited for payment of instalments.

(v) In the case of surrender/cancellation for non-fulfilment of the terms and conditions of the allotment within one month of the date of specific draw, penalty shall be charged at 20 per cent of the registration deposit.

(vi) The applicants would have the option to apply for a colony of their choice. Specific flat and floor would be determined by draw of lot. Where there are more applicants than flats available in a particular category the allotment **will**

be in order of seniority of registration.

(vii) Reservations to various categories will continue as at present for the time being except that no reservation will be made as a family planning incentive. The matter however, will be reviewed again.

(viii) As far as the present houses are concerned they would have to be disposed of on the existing prices.

Allotment of Land to Landless

172. SHRI S. W. DHABE: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply to Starred Question 63 given in the Rajya Sabha on the 15th June, 1977 and state:

(a) the number of landless persons who have so far been allotted land for cultivation; and

(b) what facilities and assistance have been made available to them for cultivation and effecting improvements on the land so allotted?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Under the programme for the implementation of land ceiling measures that reflect the national guidelines on land ceiling issued in 1972, more than 8,60.000 allottees have been given a little above 12,55,000 acres of land. The allottees include not only persons who were entirely landless but also other eligible categories as prescribed by the legislation of the States.

Under the programme for the distribution of surplus land taken over as a result of the implementation of land ceiling measures initiated in various parts of the country since the 50s, 10.6 lakh allottees were distributed land measuring 20 lakh acres.

In the wake of the abolition of the intermediary systems, waste land and fallow land had vested in the States. 160 lakh acres of such land have been distributed to an unspecified number of persons including landless agricultural workers, small tenants, marginal farmers and other eligible categories.

(b) At the time of the revision of the national policy on agricultural land ceiling in 1972, it was felt that it would not be enough merely to distribute land to the landless agricultural workers and other eligible categories of persons and that they should be enabled to cultivate the

land. A Central Sector Scheme was, therefore, included in the Fifih Five Year Plan for providing short-term and long-term assistance to the allottees of surplus land. The short-term assistance is to be given to each allottee at the rate of Rs. 100 per acre as grant per season for the first two agricultural seasons. This money is to be spent primarily for acquiring the wherewithals of cultivation,, although a small proportion of it can also be used for meeting the immediate consumption needs of the allottees. It was roughly estimated that nearly half of the allotted land would require the application of simple land development processes like land levelling, land shaping, contour, bunding etc. The rate of assistance for such land is Rs. 200 per acre to be given as grant and loan in equal halves. The scheme was launched in the financial year 1975-76. So far Rs. 6.81 crores have been sanctioned to the States and Union. Territories during the years 1975-76 and 1976-77. In the current year's budget a provision has been made for Rs. 7.5 crores for such assistance.

This scheme covers areas which are not covered by the three other Central Sector Schemes namely, the Small and Marginal Farmers' Development Agencies, the Command Areas Development Programme and the Drought Prone Areas Programme.

Increase in the number of seats in Medical Colleges

173. SHRI S. W. DHABE: SHRI KRISHNARAO NARAYAN DHULAP;

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to